



2026:AHC:5360

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 41632 of 2025

Sudarshan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ratnesh Kumar Jaiswal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard learned counsel for the applicant, Sri Arimardan Yadav, learned AGA for the State-opposite party and perused the record.
2. This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant seeking enlargement on bail in Case Crime No. 104 of 2025, under Sections 3/5A/5B/8 of the Cow Slaughter Act and section 11 of Prevention of Animal Cruelty Act,, Police Station Dhina, District Chandauli.
3. Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 31.10.2025. No offence as alleged in the FIR has been made out against the applicant. The applicant was not named in the FIR. He is vehicle owner and was not arrested from spot. Learned counsel for the applicant further submits that similarly circumstanced co-accused Satendra Ram has already been enlarged on bail by this Court on 9.12.2025 in Criminal Misc. Bail Application No. 39530 of 2025. There is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.
4. Per contra, learned AGA has vehemently opposed, but could not dispute the fact that co-accused has already been enlarged on bail.
5. Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima

facie case, but without commenting on merit of case, a case for bail is made out.

6. Accordingly, the bail application is ***allowed***.

7. Let the ***accused-applicant Sudarshan***, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

9. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 7, 2026
P.P.